

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 328 of 2013**  
**in**  
**DFR No. 1924 of 2013**

**Dated : 30<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Batot Hydro Power Ltd.**

**Versus**

**... Appellant(s)**

**Himachal Pradesh Electricity**  
**Regulatory Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant (s) :**  
**Counsel for the Respondent(s):**

**Ms. Swapna Seshadri**  
**Mr. Pradeep Misra with**  
**Mr. Rinku (Rep.) for r.1**  
**Ms. Suparna Srivastava**  
**Ms. Shivani Rana for R.2**

**ORDER**

**IA No. 328 of 2013**  
***(Appl. for condonation of delay)***

The learned counsel for the Respondent No.2 seeks some time to file the reply. Accordingly, she is directed to file the same after serving copy on the other side.

Post the matter on **18.11.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/ss